

3

(A) OA 583/95

(3)

Serial
No. of
OrderDate of
Order

Order with Signature

(6)

26 ⁰³/₀₂

At the instance of learned
Counsel of both sides
matter is adjourned to
03.04.02.


Member (J)

Court 7.12.92

1.12.92

MA. 899/95 for
app. b2 direct.
Copy sent.

For order

vide order dt
20.12.95-

(7)

03 ⁰⁴/₀₂

As per request made on
behalf of learned Counsel for
the petitioner matter is
adjourned to 04.04.02.


Member (J).

2.12.92

Bel

M.A. 899/95 for
consideration.

ad 7.10.12.92

For order.

4.12.92

Bel

Copies of order

dt 5.12.92 may be
deposited to the court

for notice

(8)

1.4.2002

Heard Mr. D. P. Dhalsamant, the
learned counsel for the applicant
and Mr. V. B. Mahapatra, the learned
Additional Standby Counsel for the
respondents. In view of the sub-
missions of Mr. Mahapatra that
all the reliefs prayed for in the
OA having been granted to the
applicant outside the Court, this
OA has become infructuous.

Accordingly, this OA is disposed of
as it has become infructuous.


04/04/2002
Member (Judicial)

Received copy
with file
9.12.97

5.12.92

Recd

S.O. 5.